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## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/01/2018 AT 10.30 AM

NATIO	NAL COMPANY LAW TRIBUN	NAL, HELD ON 11/01/2018 AT 10.30 AM					
	PRESENT: SHRI Ch. M	OHD SHARIEF TARIQ, MEMBER - JU	DICIAL				
APPLICATION NUMBER  PETITION NUMBER  NAME OF THE PETITIONER(S)  NAME OF THE RESPONDENT(S)  UNDER SECTION		: CA/62/IB/2017					
		: CP/597/IB/2017 : V. NAGARAJAN (RESOLUTION PROFESSIONAL) : V. ANBALAGAN & 8 OTHERS : 9 RULE 6					
				S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
						REPRESENTATION BY WHOM	
				1.	A. Vidya for M/s. King & Partridge	Courul Jn Resp. 8	Mhely-
C	: S. Loganaltan	. coursel for petitions (mr. R. Subramanian	) de				
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**ORDER** 

RP in person present. Counsel for the suspended Director viz., Mr. V. Anbalagan, present. Counsel for HDFC Bank also present. Counsel representing the suspended Director viz., V. Anbalagan has submitted the Mail ID of the Corporate Debtor that is handed over to the RP with the condition that he shall maintain the confidentiality in accordance with Law of the record and information accessed. In relation to the original documents pertaining to the land, Counsel representing the suspended Director submitted that the same shall be provided on 17.01.2018. Counsel for the HDFC Bank present and submitted that the request has not been received from the RP for the purpose of operation of the Bank account. In case the RP is desirous of operating the Bank account, he may place the request to the HDFC Bank for the same. Put up on

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk

18.01.2018 at 10.30 A.M.